

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)] GOVERNMENT OF INDIA

MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**Notification**  
**No.45 /2021-Customs (ADD)**

New Delhi, the 24 August, 2021

G.S.R. (E).- In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government revokes the anti-dumping duty imposed on “ Barium Carbonate”, falling under tariff item 2836 60 00 of the First Schedule to the said Act, originating in or exported from People’s Republic of China, and imported into India and hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 14/2016-Customs (ADD), dated the 21<sup>st</sup> April, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 434(E), dated the 21<sup>st</sup> April, 2016, except as respect things done or omitted to be done before such recession.

[F. No. CBIC-190354/154/2021–TRU-CBEC]

(Gaurav singh)  
Deputy Secretary to the Government of India